GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:4041 ANSWERED ON:30.04.2012 CHILD LABOUR

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Dutt Smt. Priya Sunil;Owaisi Shri Asaduddin;Yadav Shri Dharmendra

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the present child labour (Prohibition and Regulation) Act, 1986 pertains only against the practice in hazardous industries;
- (b) if so, whether the Government consider comprehensive legislations against child labour in all areas;
- (c) if so, the details thereof;
- (d) whether the Government has set up a panel to make changes in the existing child labour laws to abolish all forms of child labour under 18 years; and
- (e) if so, the details and suggestions alongwith the action taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): The Child Labour(Prohibition & Regulation) Act prohibits employment of children below the age of 14 years in 18 Occupations and 65 Processes as notified in Schedule A & B and regulates their working conditions in those occupations/processes which are not included in the Schedule.
- (b) & (c): The Government is contemplating certain amendments to Child Labour (Prohibition & Regulation) Act, 1986 in line with Right of Free and Compulsory Education Act, 2009.
- (d): No Madam. No such panel has been set up.
- (e): Does not arise.